

NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 207
CP No. 28/241-242/JPR/2022
Under Section 241-242 of
Companies Act, 2013

In the matter of:

Gagan Gupta

...Petitioner

Versus

Shubhlabh Buildhome Pvt. Ltd and Ors.

... Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**


Present Through Video Conferencing: -

For the Petitioner : Aman Bohra, Proxy
For the Respondent : Nivedita R Sarda, Adv.
Sagrika Joshi, Adv.
Shivangshu Naval, Adv.

ORDER

Heard Mr. Aman Bohra, proxy counsel appearing on behalf of the Petitioner. Ms. Nivedita R Sarda, Adv. appearing on behalf of R-1 to 3 submits that reply has been filed. Mr. Shivangshu Naval, Adv. appearing on behalf of the R-5. There is no representation on behalf of remaining respondents. **Issue notice to the remaining respondents.** Reply, if any, may be filed within two weeks with an advance copy to the other side. List the matter on 02.07.2024.

Interim order shall continue till the next date of hearing.


(Rajeev Mehrotra)
Technical Member


(Deep Chandra Joshi)
Judicial Member

April 24, 2024

M.S.